

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 427 of 2020**

**In the matter of:**

**S. Sudeep**

**....Appellant**

**Vs.**

**Dhanlakshmi Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. S. Gowthaman, Mr. Anastasia Gill and Mr. Revathy C, Advocates.**

**Respondents: Mr. Ashwini Kumar Singh, Advocate for R1.**

**ORDER**

**(Through Virtual Mode)**

**20.11.2020:** Notice has been served upon both the Respondents. Mr. Ashwini Kumar Singh, Advocate appears on behalf of Respondent No.1. There is no representation on behalf of Respondent No.2. Its appearance is awaited.

Let Respondent No.1 file reply-affidavit within two weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Learned counsel for the parties may also file short written submissions not more than three pages along with their pleadings.

List the appeal 'for admission (after notice)' on 12<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

AR/g